

Ninth Lok Sabha
VII Session (21/02/1991 to 12/03/1991)

LOK SABHA

BULLETIN — PART I
[Brief Record of Proceedings]

Thursday, February 21, 1991/Phalgun 2, 1912 (Saka)

No. 99

12.50 P.M.

1. President's Address — Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 21st February, 1991.

2. Obituary References

The Speaker made references to the passing away of Shri E.S.M. Pakeer Mohamed, sitting Member; Shri Ram Shankar Lal, a Member of First and Second Lok Sabha; Shri M.R. Lakshminarayanan, a member of Fifth and Sixth Lok Sabha; Shri C.R. Basappa, a Member of First, Second and Third Lok Sabha; and Shri Jagannath Rao, a Member from Second to Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th January, 1991 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R. 54(E) in Gazette of India dated the 30th January, 1991, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 30th January, 1991 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation published in Notification No. G.S.R. 55(E) in Gazette of India dated the 30th January, 1991.
- (2) A copy of the Proclamation dated the 25th January, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 14th December, 1990 in relation to the State of Goa, published in Notification No. G.S.R. 48(E) in Gazette of India dated the 25th January, 1991, under article 356(3) of the Constitution.
- (3) A copy of the Notification No. S.O. 18(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1991 containing President's Order dated the 12th January, 1991 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966 for a further period of four months with effect from the 13th January, 1991 issued under section 31 of the Delhi Administration Act, 1966.
- (4) A copy of the Indo-Tibetan Border Police Constable (Line-man) Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 692 in Gazette of India dated the 17th November, 1990 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

12.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd February, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 22, 1991/Phalguna 3, 1912 (Saka)

No. 100

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri M.S. Sivasamy who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to several members trying to seek permission to raise various matters, questions listed for oral answer could not be taken up. Accordingly, SQ. Nos. 1-20 listed for the day were treated as Unstarred and their replies together with the replies to Unstarred Questions (Nos. 1—35, 37—103, 106—148, 150—156, 158—194 and 196—202) will be printed in the Official Report for the day.

3. Special Mention

In response to special mention made by the Leader of the Opposition regarding Government's reported decision to seek Vote on Account instead of presenting a full Budget, the Prime Minister clarified that the provisions of Article 112 had been duly complied with.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding failure of the Government to take timely decision about stoppage of re-fuelling of U.S. planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy, given notices of by Sarvashri Yamuna Prasad Shastri, Santosh Bhartiya, K.S. Chavda, Prof. Saif-ud-Din Soz, Prof. Madhu Dandavate, Shri Indrajit Gupta, Dr. Chinta Mohan, Shri Manjai Lal, Dr. Venkatesh Kabde, Sarvashri M.S. Pal, Hari Kishore Singh, Ram Singh, Taslimuddin, I.K. Gujral, Dr. S.P. Yadav, Sarvashri Palas Barman, Srikant Jena, Anadi Charan Das, A.K. Roy, Basudeb Acharia, Biplab Das Gupta, Sudarshan Raychaudhuri, Smt. Subhāsini Ali, Sarvashri Gopal Pachherwal, Somnath Chatterjee, Saifuddin Choudhury, Harishankar Mahale, Ram Vilas Paswan, Bhajaman Behera, Harsh Vardhan, Yusuf Beg, Gangacharan Rajput, K.P. Unnikrishnan and Chitta Basu.

Shri A.K. Roy who had secured the first place in the ballot asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion be taken up after disposal of formal items.

5. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 686(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 86/90-Cus., dated the 20th March, 1990 so as to substitute the word 'Firm' by the word 'Unit'.
 - (ii) G.S.R. 843(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to partially exempt specified furskins of white arctic fox, Persian lamb and Rabbits

(Black and White) from basic customs duty so as to levy 20 per cent basic customs duty.

- (iii) G.S.R. 844(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to prescribe 5 per cent auxiliary duty on specified furskins.
- (iv) G.S.R. 845(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to include names of seven more centres in the Table of the authorised work centres annexed to the Notification No. 228/88-Cus., dated the 1st August, 1988.
- (v) G.S.R. 909(E) and G.S.R. 910(E) published in Gazette of India dated the 15th November, 1990 together with an explanatory memorandum regarding exemption to heavy water when imported for use in atomic power stations from basic customs duty in excess of 40 per cent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.
- (vi) G.S.R. 951(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe a basic customs duty of 40 per cent *ad valorem* on raw wool.
- (vii) G.S.R. 952(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to raise basic customs duty on carpet grade wool from 5 per cent *ad valorem* to 10 per cent *ad valorem*.
- (viii) G.S.R. 953(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum regarding exemption to pulp (except rayon grade wood pulp) derived by mechanical or chemical means from any fibrous vegetable material when imported into India from the basic customs duty in excess of 10 per cent *ad valorem* and from the whole of the additional duty leviable thereon.

- (ix) G.S.R. 954(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum regarding exemption to rayon grade wood pulp when imported into India from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 955(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 322/76-Cus., dated the 2nd August, 1976 and 386/86-Cus., dated the 29th July, 1986, 140/88-Cus., dated the 22nd April, 1988, 97/89-Cus., dated the 1st March, 1989 and 35/90-Cus., dated the 20th March, 1990.
- (xi) G.S.R. 956(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 178/90-Cus. and 179/90-Cus., dated the 31st May, 1990.
- (xii) G.S.R. 957(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe partial exemption from auxiliary duty in excess of 5 per cent on certain goods which are partially exempted from basic duty.
- (xiii) G.S.R. 958(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe exemption from auxiliary duty in excess of 25 per cent on certain goods which are partially exempt from basic duty by the Notification.
- (xiv) G.S.R. 959(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum rescinding Notification Nos. 183-Cus. and 184-Cus., dated the 31st May, 1990.

- (xv) G.S.R. 969(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt imported replenished raw materials and components used in the manufacture of the final products supplied to a hundred per cent export-oriented undertaking or a unit within free trade zone from payment of the customs duties.
- (xvi) G.S.R. 970(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum regarding exemption to raw materials and components imported as replenishment for manufacture of goods for supplies to oil sector from the payment of customs duties.
- (xvii) G.S.R. 972(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 181/87-Cus., dated the 29th April, 1987.
- (xviii) G.S.R. 980(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum regarding exemption to machinery and equipment for generation of electrical power (including generating sets) of capacity of 1 MW and above from the basic customs duty in excess of 35 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
- (xix) G.S.R. 981(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 155/86-Cus., dated the 1st March, 1986 and 59/87-Cus., dated the 1st March, 1987.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 781(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to provide that exemption will not be available to plastic bags or sacks made from strips or tapes of plastics.
- (ii) G.S.R. 782(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to withdraw the exemption available to plastic bags or sacks made from strips or tapes of plastics.
- (iii) G.S.R. 800(E) published in Gazette of India dated the 20th September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE, dated the 1st March, 1988.
- (iv) G.S.R. 823(E) published in Gazette of India dated the 5th October, 1990 together with an explanatory memorandum regarding partial exemption to aero-tyres from excise duty so as to levy 30 per cent excise duty on these tyres.
- (v) G.S.R. 960(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to rescind the Notification No. 23/88-CE, dated the 1st March, 1988.
- (vi) G.S.R. 961(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum making certain amendments to certain Notifications.
- (vii) G.S.R. 982(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum regarding exemption to electric generating sets of capacity of 1 MW and above from the whole of the duty of excise leviable thereon.

- (3) A copy of the Post Office Recurring Deposit (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated the 9th January, 1991 under sub-section (3) of Section 15 of the Government Savings Bank Act, 1873.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

6. Bill Passed by Rajya Sabha — Laid on the Table

Secretary-General laid on the Table the Legal Services Authorities (Amendment) Bill, 1991, as passed by Rajya Sabha.

7. Assent to Bills

- (i) Secretary-General laid on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to:—
- (1) The Cantonments (Amendment) Bill, 1991
 - (2) The Taxation Laws (Amendment) Bill, 1991
 - (3) The Appropriation Bill, 1991
 - (4) The Assam Appropriation Bill, 1991
 - (5) The Jammu and Kashmir Appropriation Bill, 1991.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of

Parliament during the last session and assented to :—

1. The Public Liability Insurance Bill, 1991
2. The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1991
3. The Reserve Bank of India (Amendment) Bill, 1991
4. The Reserve Bank of India (Second Amendment) Bill, 1991
5. The Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991
6. The Chief Election Commissioner and Other Election Commissioners (Conditions of Service) Bill, 1991.

8. Report of the Railway Convention Committee

Shri Purushottam Kaushik presented the Third Report (English and Hindi versions) of the Railway Convention Committee (1989) on Rate of Dividend for 1991-92 and other Ancillary Matters.

9. Adjournment Motion

At 12.23 P.M. Shri A.K. Roy moved the following motion:—
“That the House do now adjourn”.

The following members took part in the debate:—

(1) Shri M. J. Akbar

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

- (2) Shri I. K. Gujral
- (3) Shri Jaswant Singh
- (4) Shri Eduardo Faleiro
- (5) Shri Indrajit Gupta
- (6) Shri Sudarsan Raychaudhuri
- (7) Shri Ebrahim Sulaiman Sait
- (8) Shri Chitta Basu
- (9) Prof. Saif-ud-Din Soz
- (10) Shri Inderjit
- (11) Dr. Thambi Durai
- (12) Shri Yadvendra Dutt
- (13) Shri Samarendra Kundu

- (14) Shri Gumanmal Lodha
- (15) Shri Ram Krishna Yadav
- (16) Shri P.V. Narasimha Rao
- (17) Shri Chandra Shekhar

Shri A.K. Roy replied to the debate.

On the motion the House divided, Ayes*83; Noes*206. Accordingly, the motion was negatived.

10. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Nineteenth Report of the Business Advisory Committee. He also read out contents of the Report.

11. Motion Regarding Nineteenth Report of the Business Advisory Committee

Shri Satya Prakash Malaviya moved the following motion:—

“That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 22nd February, 1991”

The motion was adopted.

12. Resolution—Adopted

The Speaker placed the following Resolution before the House:—

“That this House is aware of the incalculable human suffering caused by war in the Gulf, the danger it poses to the environment in the region and to international peace and security.”

Distressed at the devastation unleashed by the war because of which many innocent lives have been lost and civilian properties, including thousands of dwelling homes, have been destroyed and millions of civilians are without shelter or protection and are facing health hazards due to the absence of electricity and increasing shortage of drinking water.

Convinced that the implementation of the Security Council resolutions constitutes the basis for restoring peace in the Gulf.

* Subject to correction.

Convinced also of the central role of the UN, when appropriate through the Security Council, in bringing about a cessation of hostilities and restoring and promoting durable peace and security in the region.

Stressing that the objective of the Security Council resolutions is to liberate Kuwait and not to subdue Iraq or to dismantle its technological and physical infrastructure or to cripple its social and economic life.

Gravely concerned by the possibility of the commencement of an even more destructive phase in the conflict that can result from a ground war.

Noting the statements made by some parties engaged in the Gulf war about the possible use of nuclear and chemical weapons.

Recognizing the role of the Non-aligned Movement in promoting a peaceful solution and the need for affirmative and prompt action in this regard.

Heartened by the reports that an eight Point Peace Plan proposed by President Gorbachov has been accepted by President Saddam Hussain.

Gratified to note that it is very much in line with India's own peace proposal submitted at the NAM meeting in Belgrade.

Convinced that the war must be stopped immediately and peace restored in West Asia.

(1) Urges the Government of India to exert all efforts in the Security Council to mobilise global support for the acceptance of the Gorbachov Proposals to bring an end in West Asian War and work for sustained peace in the region.

(2) Further urges the multinational forces to desist from launching a land offensive pending efforts and negotiations being currently undertaken in regard to the Gorbachov proposals.

(3) Affirms that:

- (a) the Security Council shall monitor the situation in the light of the objectives specified in its relevant resolutions and keep it under constant review; and

- (b) the Security Council shall play the primary role in the re-establishment of peace and security in the area, in consultation with all the parties concerned.

(4) Urges that agreement should also be reached in the Security Council, to address, in a comprehensive manner, after the completion of the process of withdrawal, the Arab-Israeli conflict, particularly the Palestinian question, through the convening of an international conference, based on the relevant U.N. Security Council resolutions on this subject and with the participation of the PLO; and

(5) Considers that any regional security arrangement in the area should emerge from the initiative of the regional countries themselves, should be worked out under the overall aegis of the United Nations, guaranteed by the Security Council and UN peace keeping Force and underpinned by disarmament measures which are universal in character.”

The Resolution was adopted by the House unanimously.

13. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 25th February, 1991.

14. Private Member's Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1990, (*Amendment of Fifth Schedule*), by Shri Kusuma Krishnamurthy.
- (2) The Consumer Associations (Registration), Bill, 1991, by Prof. Ram Ganesh Kapse.
- (3) The Constitution (Amendment) Bill, 1990 (*Amendment of article 371*), by Dr. Venkatesh Kabde.
- (4) The Constitution (Amendment) Bill, 1990 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy.
- (5) The Constitution (Amendment) Bill, 1990, (*Amendment of article 316, etc.*), by Shri K. Ramamurthy.
- (6) The Ban on Child Labour Bill, 1991, by Shri Prakash Koko Brahmhatt.
- (7) The Salary, Allowances and Pension of Members of Parliament

(Amendment) Bill, 1991 (*Amendment of section 8A*), by Shri Vamanrao Mahadik.

(8) The Special-Tax on Employees in the Organised Sector Bill, 1991 by Shri K. Ramamurthy.

(9) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*), by Prof. Mahadeo Shiwankar.

15. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1990 (Amendment of articles 341 and 342), by Shri Ramlal Rahi.

Shri Ramlal Rahi concluded his speech on the motion for consideration of the Bill moved by him on the 28th December, 1990.

The following members took part in the debate.

- (1) Prof. Rasa Singh Rawat
- (2) Shri Yuvraj
- (3) Dr. Chinta Mohan
- (4) Shri Prem Pradeep
- (5) Shri Than Singh Jatav
- (6) Shri Devi Lal
- (7) Shri Ramjilal Suman

Shri Ramlal Rahi replied to the debate.

The Bill was withdrawn by leave of the House.

16. Private Member's Bill—Negatived

The Electropathy System of Medicine (Recognition) Bill, 1990 by Shri Jagannath Singh.

The motion for consideration of the Bill was moved by Shri Jagannath Singh.

The following members took part in the debate:—

- (1) Dr. Venkatesh Kabde
- (2) Shri Dasai Choudhary

Shri Jagannath Singh replied to the debate.

The Bill was negatived.

8.40. P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th February, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 25, 1991/Phalguna 6, 1912 (Saka)

No. 101

11.02 A.M.

1. Starred Questions

Starred Question Nos. 21, 23 and 24 were orally answered. Replies to Starred Question Nos. 22 and 25—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 203—240, 242—244, 246, 247, 249—316 and 318—432 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. U. 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th January, 1991 making certain amendments to Notification No. U. 14011/160/89-Delhi dated the 6th January, 1990 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (2) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated the 14th January, 1991 under sub-section (3) of section 35 of the

Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Recruitment) Amendment Rules, 1990 published in Notification No. G.S.R. 822(E) in Gazette of India dated the 5th October, 1990.
 - (ii) The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1990 published in Notification No. G.S.R. 938(E) in Gazette of India dated the 7th December, 1990.
 - (iii) The Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1990 published in Notification No. G.S.R. 939(E) in Gazette of India dated the 7th December, 1990.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Institute of Applied Manpower Research, New Delhi for

the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1989-90.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1990-91.

4. The Budget (Railways)—1991-92

Shri Janeshwar Mishra presented the interim Railway Budget for 1991-92.

5. Adjournment Motion

The Deputy Speaker informed the House that the Speaker had given his consent to the moving of adjournment motion regarding reported incidents of atrocities on Scheduled Castes in various parts of the country with particular reference to recent incidents in Uttar Pradesh and Bihar, given notice of by Shri Raghavji, Prof. Vijay Kumar Malhotra, Shri Yadavendra Dutt, Dr. Laxminarayan Pandey, Sarvashri Rati Lal Verma, Madan Lal Khurana, Santosh Kumar Gangwar, Rajveer Singh, Karia Munda, Kalka Dass, Shopat Singh Makkasar, Prem Pradeep, R.N. Rakesh, Ram Vilas Paswan, Ram Sanjeevan and Basudeb Acharia.

On being asked by the Deputy Speaker Shri Santosh Kumar

Gangwar, who had secured first place in the ballot, asked for leave of the House to the moving of the motion. Thereafter, on an objection being taken, the Deputy Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

6. Matters Under Rule 377

(1) Shri Mohan Lal Jhikram raised a matter regarding need to open another gas agency in Mandla district, Madhya Pradesh.

(2) Shri Janak Raj Gupta raised a matter regarding need to declare Jammu as the Winter Capital of J&K State.

(3) Shri Gopinath Gajapathi raised a matter regarding need to allot land for constructing an Oriya medium school in South Delhi.

(4) Dr. Laxmi Narayan Pandey raised a matter regarding need to check rise in prices of edible oils.

(5) Shri G.K. Shekhda raised a matter regarding need to take steps to check the menhace caused by lions in villages around Gir forest.

(6) Shri Ram Krishna Yadav raised a matter regarding need to convert metre gauge railway line between Shah Gunj and Mau in Uttar Pradesh into broad gauge.

7. Statutory Resolution — Under Consideration

Shri Subodh Kant Sahay moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 30th January, 1991 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

The following members took part in the debate:—

(1) Shri P. Chidambaram

(2) Shri Jaswant Singh (Speech unfinished)

(Discussion was held over and resumed vide para 10 below)

8. Statement by Prime Minister

The Prime Minister made a statement regarding Gulf situation.

9. Adjournment Motion

At 4 P.M. Shri Santosh Kumar Gangwar moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Jagpal Singh
- (2) Shri Ram Vilas Paswan
- (3) Shri Udai Pratap Singh
- (4) Shri Harish Rawat
- (5) Shri Kailash Meghwal
- (6) Shri Gangacharan Rajput
- (7) Shri Prem Pradeep
- (8) Shri Ram Sajiwan
- (9) Shri Ram Krishna Yadav
- (10) Shri Vamanrao Mahadik
- (11) Smt. Subhasini Ali
- (12) Kum. Umabharti
- (13) Shri Dinesh Singh
- (14) Shri K.S. Chavda
- (15) Shri R.N. Rakesh
- (16) Shri Kalka Dass
- (17) Shri Ratilal Kalidas Varma
- (18) Shri Satya Narayan Jatia
- (19) Shri Ramjilal Suman
- (20) Shri Chandra Shekhar

Shri Santosh Kumar Gangwar replied to the debate.

On the motion the House divided, Ayes **119; Noes **186. Accordingly, the motion was negatived.

* At 3.45 P.M.

** Subject to correction

10. Statutory Resolution — Under Consideration

Further discussion on Statutory Resolution (*vide* para 7 above) was resumed.

Shri Jaswant Singh took part in the debate. His speech was not concluded.

The discussion was not concluded.

8.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th February, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Tuesday, February 26, 1991/Phalgun 7, 1912 (Saka)

No. 102

11.02 A.M.

1. Starred Questions

Starred Question Nos. 41, 43 and 46 were orally answered. Replies to Starred Question Nos. 42, 44, 45 and 47—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 433—502, 504—535, 537—602 and 604—662 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1989-90.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1989-90.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, Baroda, for the year 1989-90.

- (4) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth and Ninth Lok Sabha:—

(i) Statement No. XXIX	— Sixth Session, 1986	} Eighth Lok Sabha
(ii) Statement No. XXVII	— Eighth Session, 1987	
(iii) Statement No. XXIV	— II Part of Eighth Session, 1987	
(iv) Statement No. XXIII	— Ninth Session, 1987	
(v) Statement No. XXI	— Tenth Session, 1988	
(vi) Statement No. XVII	— Eleventh Session, 1988	
(vii) Statement No. XIV	— Twelfth Session, 1988	
(viii) Statement No. XIII	— Thirteenth Session, 1989	
(ix) Statement No. X	— Fourteenth Session, 1989	
(x) Statement No. VIII	— First Session, 1989	
(xi) Statement No. VII	— Second Session, 1990	} Ninth Lok Sabha
(Vol. I & II)		

(xii) Statement No. III	— Third Session, 1990	Ninth
(xiii) Statement No. I	— Sixth Session, 1990-91	Lok Sabha

(5) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Matters under Rule 377

(1) Shri Uday Singhrao Gaikwad raised a matter regarding need to issue directions to apex co-operative organisations of Maharashtra and other financial institutions to come to the aid of 'Jagree' farmers of Western Maharashtra.

(2) Prof. Savithri Lakshmanan raised a matter regarding need to expand Kodungallur Telephone Exchange in Kerala.

(3) Shri M.M. Pallam Raju raised a matter regarding need to connect Kakinada by air.

(4) Shri Rajveer Singh raised a matter regarding need to construct a by-pass on National Highway No. 24 passing through Faridpur, distt. Bareilly, Uttar Pradesh.

(5) Shri K.S. Chavda raised a matter regarding need to provide latest equipments to the Gujarat Cancer and Research Institute, Ahmedabad.

(6) Shri Yamuna Prasad Shastri raised a matter regarding need to send a team of experts to explore the possibility of gas deposits in Mado village of Rewa district, Madhya Pradesh.

(7) Shri Keshri Lal raised a matter regarding need to provide

financial assistance to the Government of Uttar Pradesh for overall development of ravine area of Ghatampur, Uttar Pradesh.

(8) Shri A. Vijayaraghavan raised a matter regarding need to expedite the clearance to Kuriyarkutty Karapara project in Palghat district, Kerala.

5. Announcement by Deputy Speaker

The Deputy Speaker informed the House that on 25 February, 1991, a notice was received from the Assistant Registrar of the Supreme Court of India requiring the Speaker to show cause in connection with Transfer Petition (Civil) No. 105 of 1991. The Transfer Petition had been filed under article 139A(1) of the Constitution of India seeking to withdraw the case filed in the Delhi High Court *vide* Writ Petition No. 537/91 to the Supreme Court for disposal in which the validity and constitutionality of paragraphs 6 and 7 of the Tenth Schedule to the Constitution had been challenged.

As per well-established practice and convention of the House, the Speaker had decided not to respond to the notice. The Speaker passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the Supreme Court of the correct constitutional position and the well-established conventions of the House.

6. Intimation Regarding Arrest and Lodgement of Member

The Deputy Speaker informed the House that the Speaker had received the following communication dated 25 February, 1991, from the Home Commissioner, Dispur, today:—

“Shri Rameshwar Prasad, M.P. has been arrested in Guwahati for violation of prohibitory order under section 144 Cr. P.C. and now kept at Pan Bazar Police Station of Guwahati.”

7. Statutory Resolution — Under Consideration

Further discussion on the following Resolution moved by Shri Subodh Kant Sahay on the 25th February, 1991, continued:—

“That this House approves the Proclamation issued by the President on the 30th January, 1991 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Vishwanath Pratap Singh
- (3) Shri Somnath Chatterjee
- (4) Shri M. Selvarasu
- (5) Shri R. Muthaiah
- (6) Shri P.R. Kumaramangalam
- (7) Shri Ram Ganesh Kapse
- (8) Shri Brij Bhushan Tiwari
- (9) Shri Chitta Basu
- (10) Shri R. Prabhu
- (11) Shri Piyus Tīraky
- (12) Shri D. Pandian
- (13) Shri Samarendra Kundu
- (14) Shri Inderjit
- (15) Shri R. Jeevarathinam
- (16) Dr. Biplab Dasgupta
- (17) Shri Guman Mal Lodha
- (18) Dr. Thambi Durai
- (19) Shri C.K. Kuppuswamy
- (20) Shri P.C. Thomas

The Discussion was not concluded.

***8. Report of Business Advisory Committee**

Dr. Laxminarayan Pandey presented the Twentieth Report of the Business Advisory Committee.

* At 6.15 P.M.

7.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th February, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 27, 1991/Phalguna 8, 1912 (Saka)

No. 103

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kanhu Ram Deogam who was a member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Question

Starred Question Nos. 62 and 64—66 were orally answered. Replies to Starred Question Nos. 61, 63 and 67—80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 663—774, 776—806, 808—857, 859 and 861—890 were laid on the Table.

4. Special Mention

In response to special mention made by several members regarding restoration of recognition to the Railway Protection Force Association and re-instatement of Railway employees dismissed after the strike in 1974, the Minister of Railways stated that it had been decided to grant recognition to the Association subject to the prescribed formalities. As regards re-instatement of Railway employees the Minister stated that he would inform the House of Govern-

ment's decision on 5 March, 1991 when he would reply to the discussion on the Railway Budget.

5. Papers laid on the Table

The following papers were laid on the Table:—

1. A copy of the Maritime Zones of India (Regulations of Fishing by Foreign Vessels) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 776(E) in Gazette of India dated the 11th October, 1990 under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1989-90 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1989-90.
 - (3) A statement (Hindi and English versions) (i) correcting the reply given on 2 January, 1991 to Unstarred Question No. 1106 by Prof. Yadunath Pandey, S/Shri Madan Lal Khurana and Tarif Singh, M.Ps. regarding regularisation of Unauthorised colonies in Delhi; and (ii) giving reasons for delay in correcting the reply.
 - (4) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1989-90 (Volumes—I to III).
- ### 6. Report of the Committee on Private Members' Bills and Resolutions

SHRI K. PRADHANI presented the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of the Public Accounts Committee

SHRI SONTOSH MOHAN DEV presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eighteenth Report on Action Taken on 144th Report (8th Lok Sabha) on Defective Ammunition.
- (2) Nineteenth Report on Action Taken on the 53rd Report (8th Lok Sabha) on Avoidable extra expenditure on the purchase of cross-bar telephone exchange equipment for various exchanges.
- (3) Twentieth Report on Action Taken on the 150th Report (8th Lok Sabha) on Outstanding Audit Objections.
- (4) Twenty First Report on Action Taken on the 167th Report (8th Lok Sabha) on Import and distribution of Fertilizers.

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing 4 March, 1991.

9. Motion regarding Twentieth Report of the Business Advisory Committee

Shri Satya Prakash Malaviya moved the following motion:—

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 26th February, 1991.”

The motion was adopted.

10. Matters under Rule 377

(1) Dr. Chinta Mohan raised a matter regarding need to revamp Tirupati Coach Repair Workshop.

(2) Shri Ram Lal Rahi raised a matter regarding need to set up a sugar mill in Ramgarh, district Sitapur, Uttar Pradesh.

(3) Shri Than Singh Jatav raised a matter regarding need to give financial assistance to the Government of Rajasthan to provide drinking water and electricity to the people particularly in Bayana region of the State.

(4) Shri Baburao Paranjpe raised a matter regarding need to take steps to promote Ayurvedic system of medicine in the country.

(5) Shri Bega Ram Chauhan raised a matter regarding need for expeditious completion of Sidhmukh, Nauhar feeder and Gang Nahar link projects in Rajasthan.

(6) Shri Vamanrao Mahadik raised a matter regarding need to take over sick textile units in Bombay by N.T.C.

(7) Shri Kirpal Singh raised a matter regarding need to look into the reported police excesses in Punjab.

(8) Dr. M.S. Pal raised a matter regarding need to accept the demand of 'one rank one pension' to ex-servicemen.

11. Statutory Resolutions—Adopted

Shri Subodh Kant Sahay replied to the following Resolution moved by him on the 25th February, 1991:—

“That this House approves the Proclamation issued by the President on the 30th January, 1991, under article 356 of the Constitution in relation to the State of Tamil Nadu.”

On the Resolution the House divided, Ayes: *163; Noes *43. Accordingly, the Resolution was adopted.

(2) Shri Subodh Kant Sahay moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990, in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1991.”

The following members took part in the debate:—

- (1) Shri Madan Lal Khurana
- (2) Prof. Saif-ud-Din Soz
- (3) Shri Hari Kishore Singh
- (4) Shri Dharam Pal Sharma
- (5) Shri Yuvraj
- (6) Shri Saifuddin Choudhury
- (7) Kumari Mayawati
- (8) Shri Janak Raj Gupta

* Subject to correction.

- (9) Shri Bhogendra Jha
- (10) Dr. Thambi Durai
- (11) Shri Ramesh Chennithala
- (12) Major D.D. Khanoria
- (13) Shri N. Tombi Singh
- (14) Shri Inderjit

Shri Subhodh Kant Sahay replied, to the debate.

Shri Chandra Shekhar also spoke.

The Resolution was adopted.

12. Motion of Thanks on the President's Address

Shri Kapil Dev Shastri moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991.’”

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th March, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March, 4, 1991 / Phalguna 13, 1912 (Saka)

No. 104

11 A.M.

1. Starred Questions

Starred Question Nos. 101-105 were orally answered. Replies to Starred Question Nos. 106-112 and 114-120 were laid on the Table.

Replies to Starred Question Nos. 81-100 listed for the 28 February, 1991 were also laid on the Table, as the sitting fixed for that day was cancelled.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1123—1153, 1155—1222, 1224—1235 and 1237—1357 were laid on the Table.

Replies to Unstarred Question Nos. 891—926, 928—1001 and 1003—1122 listed for 28 February, 1991 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry to look into the

circumstances which led to the death and cause of death of Sardar Jagdev Singh Khudian, the then Member of Parliament from Faridkot Constituency of Punjab.

(ii) Memorandum of Action taken on the above Report.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—

(i) The Central Industrial Security Force (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 1 in Gazette of India dated the 5th January, 1991.

(ii) The Central Industrial Security Force (Fifth Amendment) Rules, 1990 published in Notification No. G.S.R. 11 in Gazette of India dated the 12th January, 1991.

(3) A copy of the Employees' Deposit Linked Insurance (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 30 in Gazette of India dated the 12th January, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1987 and 1988 under sub-section (4) of section 15A of the said Act.

(5) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1989-90 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1989-90.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 589 in Gazette of India dated the 22nd September, 1990.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1990 published in Notification No. G.S.R. 590 in Gazette of India dated the 22nd September, 1990.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1990 published in Notification No. G.S.R. 603 in Gazette of India dated the 29th September, 1990.
 - (iv) The Indian Forest Service (Pay) Third Amendment Rules, 1990 published in Notification No. G.S.R. 604 in Gazette of India dated the 29th September, 1990.
 - (v) The Indian Police Service (Pay) Fifth Amendment Rules, 1990 published in Notification No. G.S.R. 606 in Gazette of India dated the 29th September, 1990.
 - (vi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1990 published in Notification No. G.S.R. 645 in Gazette of India dated the 20th October, 1990.
 - (vii) The Indian Police Service (Pay) Sixth Amendment Rules, 1990 published in Notification No. G.S.R. 646 in Gazette of India dated the 20th October, 1990.
 - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1990 published in Notification No. G.S.R. 647 in Gazette of India dated the 20th October, 1990.
 - (ix) The Indian Administrative Service (Pay) Seventh

Amendment Rules, 1990 published in Notification No. G.S.R. 648 in Gazette of India dated the 20th October, 1990.

- (x) **The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1990 published in Notification No. G.S.R. 716 in Gazette of India dated the 1st December, 1990.**
 - (xi) **The Indian Police Service (Pay) Seventh Amendment Rules, 1990 published in Notification No. G.S.R. 715 in Gazette of India dated the 1st December, 1990.**
 - (xii) **The Indian Administrative Service (Pay) Eighth Amendment Rules, 1990 published in Notification No. G.S.R. 726 in Gazette of India dated the 8th December, 1990.**
 - (xiii) **The Indian Forest Service (Pay) Fourth Amendment Rules, 1990 published in Notification No. G.S.R. 727 in Gazette of India dated the 8th December, 1990.**
 - (xiv) **The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1990 published in Notification No. G.S.R. 728 in Gazette of India dated the 8th December, 1990.**
 - (xv) **The Indian Forest Service (Pay) Fifth Amendment Rules, 1990 published in Notification No. G.S.R. 729 in Gazette of India dated the 8th December, 1990.**
 - (xvi) **The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1990 published in Notification No. G.S.R. 730 in Gazette of India dated the 8th December, 1990.**
- (9) **A copy of the Notification No. G.S.R. 12 (Hindi and English versions) published in Gazette of India dated the 12th January, 1991 directing that every Former Secretary of State Service Officer drawing pension in (pounds) sterling be granted relief on pension subject to certain conditions issued under section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972.**

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Research Development Corporation, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1989-90.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1989-90.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1989-90 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (17) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1989-90 under section 155 of the Patents Act, 1970.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1989-90 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1989-90.

4. Special Mention

In response to special mention made by several members regarding reported surveillance at the residence of Shri Rajiv Gandhi, M.P. and the Congress Party Office, the Prime Minister denied any such surveillance by the Central Government and assured the House that the matter was being looked into.

5. Observation by Speaker

In response to point raised by the Leader of the opposition and several other members regarding propriety in presenting 'Interim Budget' for 1991-92 in place of full Budget, the Speaker observed that the Constitution of India places no bar on presentation of more than one budget during the course of a financial year. Article 116 specifically empowered the Government to seek a Vote on Account for a part of any financial year pending passing of budget for the whole year.

6. Supplementary Demands for Grants (Railways) — 1990-91

SHRI JANESHWAR MISHRA presented a statement (Hindi and

English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1990-91

7. The Interim Budget (General) — 1991-92

SHRI YASHWANT SINHA presented the Interim Budget (General) for 1991-92.

8. Government Bill — Introduced

The Finance Bill, 1991.

9. Matters under Rule 377

(1) Shri Era Anbarasu raised a matter regarding need to reinstate the employees of Malaria Research Training Centre, Anna Nagar, Madras.

(2) Shri Shantaram Potdukhe raised a matter regarding need to resolve the Maharashtra-Karnataka border dispute.

(3) Shrimati Uma Gajapathi Raju raised a matter regarding need to clear the proposal submitted by Andhra Pradesh Government to float Road Bonds.

(4) Shri Chhavi Ram Argal raised a matter regarding need to take measures for the development of ravines in Chhambal Division, Morena (Madhya Pradesh).

(5) Shri Yamuna Prasad Shastri raised a matter regarding need to remove the causes of discontentment among the workers of South East Coal Ltd., Soharpur.

(6) Shri Kapil Dev Shastri raised a matter regarding need to man the unmanned railway level crossings on Panipat-Jind Railway Branch line and Panipat-Sonepat main line.

(7) Shri Tej Narain Singh raised a matter regarding need to provide financial assistance to the Government of Bihar for maintenance of tube wells in Baksar district, Bihar.

10. Motion of thanks on the President's Address

Shri Kapil Dev Shastri concluded his speech on the following motion moved by him on the 27th February, 1991:—

“That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991.' "

Shri Brij Bhushan Tiwari seconded the motion.

Two hundred five amendments (Nos. 17 to 31, 41 to 54, 85 to 102, 126 to 135, 157 to 194, 200 to 202, 242 to 244, 252 to 255, 290 to 298, 417 to 434, 436 to 454, 486 to 493, 507 to 520, 547 to 556, 574 to 589 and 660 to 665) were moved.

The following members took part in the debate:—

- (1) Shri Kailash Meghwal
- (2) Shri Sontosh Mohan Dev
- (3) Shri Yamuna Prasad Shastri
- (4) Shri Somnath Chatterjee
- (5) Shri K.R. Narayanan
- (6) Shri Bhogendra Jha

The discussion was not concluded.

*11. Statement by Minister

The Minister of State for Home Affairs made a statement regarding dissolution of the Legislative Assembly of Pondicherry and also laid on the Table the copies of orders of the President dated 12 January and 4 March, 1991.

5.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th March, 1991)

K.C. RASTOGI,
Secretary-General.

* At 5.13 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 5, 1991/Phalgunā 14, 1912 (Saka)

No. 105

11 A.M.

1. Questions

Starred Question No. 121 was orally answered. Thereafter, due to uproarious scenes followed by walk-out by a large number of Members and finally because of lack of quorum, the House was adjourned till 2.30 p.m.

Starred Question Nos. 122—140 put down in the Order Paper for the day could not be taken up and their answers together with the answers to Unstarred Question Nos. 1358-1419, 1421-1562 and 1564-1589 were laid on the Table.

(Lok Sabha adjourned at 11.26 A.M. and re-assembled at 2.32 P.M.)

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (First Amendment) Rules, 1991 published in Notification No. G.S.R. 6(E) in Gazette of India dated the 3rd January, 1991 together with an explanatory note.
 - (ii) The Aircraft (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 7th February, 1991 together with an explanatory note.

- (2) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—
- (i) The Railways Red Tariff (Amendment) Rules, 1990 published in Notification No. G.S.R. 947(E) in Gazette of India dated the 14th December, 1990.
 - (ii) The Railways Red Tariff (Amendment) Rules, 1991 published in Notification No. G.S.R.14(E) in Gazette of India dated the 8th January, 1991.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Container Corporation of India Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

3. Presentation of Petition

PROF. MALINI BHATTACHARYA presented a petition signed by Ms. Neelima Maitra and other female Anganwadi Workmen employed under the Integrated Child Development Scheme regarding demands and grievances of female Anganwadi Workmen employed under the said Scheme.

4. The Punjab Budget—1991-92

SHRI YASHWANT SINHA presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

5. Supplementary Demands for Grants (Punjab)—1990-91

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1990-91.

6. The Jammu and Kashmir Budget—1991-92

SHRI YASHWANT SINHA presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1991-92.

7. Supplementary Demands for Grants (Jammu and Kashmir)—1990-91

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1990-91.

8. The Assam Budget—1991-92

SHRI YASHWANT SINHA presented a statement of estimated receipts and expenditure of the State of Assam for the year 1991-92.

9. Supplementary Demands for Grants (Assam)—1990-91

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Assam for 1990-91.

10. The Tamil Nadu Budget—1991-92

SHRI YASHWANT SINHA presented a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1991-92.

11. Supplementary Demands for Grants (Tamil Nadu)—1990-91

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1990-91.

12. The Pondicherry Budget—1991-92

SHRI YASHWANT SINHA presented a statement of estimated receipts and expenditure of the Union Territory of Pondicherry for the year 1991-92.

13. Supplementary Demands for Grants (Pondicherry)—1990-91

SHRI YASHWANT SINHA presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Pondicherry for the year 1990-91.

14. Matters under Rule 377

- (1) Shri Hari Shankar Mahale raised a matter regarding need to raise the limit of loans given by banks under NABARD for digging of wells and laying of pipe lines in the villages.
- (2) Shri Shopat Singh Makkasar raised a matter regarding need to provide sufficient water for irrigation in Ganganagar and Bikaner districts of Rajasthan from Bhakra and Gang Canals.
- (3) Shri Sanat Kumar Mandal raised a matter regarding need to take effective steps to prevent black marketing in bearer bonds floated in 1981.
- (4) Dr. M.S. Pal raised a matter regarding need to regularise the land in the name of villagers of Jaspur and Tumdiya in Nainital, Uttar Pradesh.

15. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Kapil Dev Shastri on the 27th February, 1991 and seconded by Shri Brij Bhushan Tiwari and the amendments thereto moved on the 4th March, 1991, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991."

The following members took part in the debate:—

- (1) Shri Surya Narain Yadav
- (2) Shri A.N. Singh Deo

The discussion was not concluded.



The House was adjourned for want of quorum.
3-12 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th March,
1991)*

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[**Brief Record of Proceedings**]

Wednesday, March 6, 1991 / Phalgun 15, 1912 (Saka)

No. 106

11 A.M.

1. Starred Questions

Starred Question No. 143 was orally answered. Replies to Starred Question Nos. 141, 142 and 144—160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1590—1699, 1701—1799 and 1801—1816 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Birds Jute and Exports Limited Calcutta, for the year 1989-90.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1989-90.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, for the year 1989-90.
- (7) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1989-90 under section 19 of the Delhi Urban Art Commission Act, 1973.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI KIRPAL SINGH presented the Thirteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Election to Committee

SHRI RAJ MANGAL PANDE moved the following motion:—

“That in pursuance of para 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/90.PN(D.II), dated 19th October, 1990 read with item

No. 5(i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The Motion was adopted.

***6. Supplementary Demands for Grants (General) 1990-91**

Shri Yaswant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1990-91.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Kapil Dev Shastri on the 27th February, 1991 and seconded by Shri Brij Bhushan Tiwari and the amendments thereto moved on the 4th March, 1991, continued:—

"That an Address be presented to the President in the following terms :—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991."

The following members took part in the debate:—

- (1) Shri G.M. Banatwalla
- (2) Shri Yuvraj
- (3) Shri Manvendra Singh
- (4) Shri Nandu Thapa
- (5) Shri Ram Krishna Yadav

While replying to the debate on the Motion of Thanks, the Prime Minister announced that the Council of Ministers had decided to tender their resignation and that he would be meeting the President immediately to convey to him their decision. He, therefore, requested the Speaker to adjourn the House without transacting any further business.

The Speaker thereupon observed that in view of the decision of the Council of Ministers to resign the Motion of Thanks on the President's Address had become infructuous and that no other business listed for the day could be taken up. He therefore, adjourned the House till 11 a.m. next day.

2 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th March, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 7, 1991/Phalguna 16, 1912 (Saka)

No. 107

11 A.M.

Announcement by Speaker

The Speaker adjourned the House to re-assemble at 11 A.M. on Monday, the 11th March, 1991.

11.01 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th March, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 11, 1991/Phalguna 20, 1912 (Saka)

No. 108

11 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri M. Kathamuthu, a member of the Fifth Lok Sabha and Shri Tapeshwar Singh, a member of Seventh and Eighth Lok Sabha.

There after, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Notification No. G.S.R. 554 (Hindi and English versions) published in Gazette of India dated the 25th August, 1990 containing corrigendum to the Notification No. G.S.R. 39, dated the 20th January, 1990.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1988-89.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions)

of the University of Hyderabad, Hyderabad, for the year 1989-90.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Major Ports (Regulation of Entry, Stay, Movement and Exit of Vessels) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 47(E) in Gazette of India dated the 24th January, 1991, under sub-section (2B) of section 6 of the Indian Ports Act, 1908.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 20(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws.
 - (ii) G.S.R. 21(E) published in Gazette of India dated the 11th January, 1991 approving the amendments to the Madras Port Trust (General Insurance Fund) Regulations, 1980.
 - (iii) G.S.R. 39(E) published in Gazette of India dated the 21st January, 1991 approving the Calcutta Port Trust Pensioners Payment of Pension (Nomination) Regulation 1991.
 - (iv) G.S.R. 61(E) published in Gazette of India dated the 8th February, 1991 approving the amendments to the Bombay Port Trust Docks Bye-Laws, 1990.
 - (v) G.S.R. 940(E) published in Gazette of India dated the 7th December, 1990 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990.
 - (vi) G.S.R. 945(E) published in Gazette of India dated the 12th December, 1990 approving the Jawaharlal Nehru Port Trust Employees (Welfare Fund) Regulations, 1990.

- (vii) G.S.R. 636(E) published in Gazette of India dated the 13th July, 1990 approving the Calcutta Port Trust Employees (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1990.
- (8) A copy of the Merchant Shipping (Form of Certificate of Insurance for Civil Liability for Oil Pollution Damage) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 774 in Gazette of India dated the 29th December, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (9) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1989-90 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1989-90; (b) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust Panambur, for the year 1989-90.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) (i) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1989-90 and (ii) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Visakhapatnam Steel Plant (Rashtriya Ispat Nigam) Limited, Visakhapatnam, for the year 1989-90.
- (ii) Annual Report of the Visakhapatnam Steel Plant (Rashtriya Ispat Nigam) Limited, Visakhapatnam, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Notification No. S.O. 936(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1990 making certain amendments to Notification No. S.O. 728(E) dated the 21st July, 1987 issued under section 12 and 13 of the Environment (Protection) Act, 1986.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1989-90 together with Audit Report thereon.
- (20) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics for the year 1988-89 along with Audited Accounts.
- (21) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1989-90 along with Audited Accounts.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, Bombay, for the year 1989-90.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

- (26) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 12th January, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1989-90.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1989-90.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 11th January, 1987 issued by the President in relation to the State of Punjab:—
- (a) Review by the Government on the working of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the years 1982-83, 1983-84 and 1984-85.

- (b) (i) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90.
 - (ii) Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1989-90.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Horticulture Board for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (39) A copy of the Notification No. S.O. 113(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1991 making certain amendments to Notification No. G.S.R. 78(E) dated the 30th January, 1986 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (40) (i) A copy of the Annual Report (Hindi and English

versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1989-90.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990 (No. 4 of 1990)—Union Government (Commercial)—National Thermal Power Corporation Limited under article 151(1) of the Constitution.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, Allahabad, for the year 1989-90.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1989-90.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The UCO Bank Officer Employees' (Conduct) Amend-

ment Regulations, 1990 published in Gazette of India dated the 8th December, 1990.

- (ii) Corrigendum to Notification No. G.S.R. 1/89 published in Gazette of India dated the 8th December, 1990.
- (46) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) 'The Andhra Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. 666/20/Legal/199 in Gazette of India dated the 26th October, 1990.
 - (ii) The Punjab and Sind Bank Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. PSB/STAFF/DAC/MISC/63 in Gazette of India dated the 21st November, 1990.
- (47) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 4(E) published in Gazette of India dated the 2nd January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Bernard Dowiyogo, President of the Republic of Nauru and nine members of the delegation who visited India from the 30th December, 1990 to the 3rd January, 1991, from the payment of foreign travel tax.
 - (ii) G.S.R. 18(E) published in Gazette of India dated the 10th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Pertti Paasio, Minister for Foreign Affairs of Finland and eight members of the delegation who visited India from the 12th to the 15th January, 1991, from the payment of foreign travel tax.
 - (iii) G.S.R. 31(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency the President of

Romania and ten members of the delegation who visited India from the 19th to the 20th January, 1991, from the payment of foreign travel tax.

- (iv) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to His Royal Highness Prince Claus and Crown Prince Willem Alexander of Netherlands and three members of the delegation who visited India from the 11th to the 21st January, 1991, from the payment of foreign travel tax.
 - (v) G.S.R. 45(E) published in Gazette of India dated the 24th January, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and twenty members of the delegation who visited India from the 25th to the 27th January, 1991, from the payment of foreign travel tax.
 - (vi) G.S.R. 59(E) published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Abdul Wakil, Foreign Minister of the Republic of Afghanistan and three members of the delegation who visited India from the 7th to the 9th February, 1991, from the payment of foreign travel tax.
- (48) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (First Amendment) Rules, 1991 published in Notification No. S.O. 9(E) in Gazette of India dated the 7th January, 1991.
 - (ii) The Income-tax (Second Amendment) Rules, 1991 published in Notification No. S.O. 16(E) in Gazette of India dated the 11th January, 1991.
 - (iii) The Income-tax (Third Amendment) Rules, 1991 published in Notification No. S.O. 58(E) in Gazette of India dated the 31st January, 1991.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 771(E) in Gazette of India dated the 11th September, 1990.**
- (ii) The Central Excise (Ninth Amendment) Rules, 1990 published in Notification No. G.S.R. 793(E) in Gazette of India dated the 18th September, 1990.**
- (iii) The Central Excise (Tenth Amendment) Rules, 1990 published in Notification No. G.S.R. 868(E) in Gazette of India dated the 25th October, 1990.**
- (iv) G.S.R. 19(E) published in Gazette of India dated the 11th January, 1991 together with an explanatory memorandum directing that the whole of the duty of excise and special duty of excise not paid in respect of Sodium Rosinate Alicitate shall not be required to be paid during the period from the 1st March, 1986 to the 28th February, 1987.**
- (v) G.S.R. 963(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 155/86-CE, dated the 1st March, 1986 so as to omit the redundant entry at Sl. No. 4 of the Table annexed to the notification.**
- (vi) G.S.R. 964(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 51/90-CE, dated the 20th March, 1990 so as to provide that the exemption from excise duty would be available even when manufacture takes place outside the factory of production of jute fibre/manufacture.**
- (vii) G.S.R. 965(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt the resin bonded bamboo mats having veneers in between from the excise duty.**

- (viii) G.S.R. 966(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to Strips of Cupro-nickel and Aluminium Magnesium made from Cupro-nickel/Aluminium Magnesium rejections.
- (ix) G.S.R. 967(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to provide exemption to waste and scrap of Cupro-Nickel and Aluminium Magnesium when cleared from India Government Mint for conversion into strips on job work basis.
- (x) G.S.R. 968(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt computer equipment and start-up spares of such computer equipments, when supplied to a software exporter an import licence to fulfil the export obligation from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 983(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum seeking to make goods produced or manufactured by a hundred per cent export oriented undertaking or a free trade zone and allowed to be sold in India liable to excise duty equal to the aggregate of the duties of customs leviable on similar imported goods.
- (xii) G.S.R. 33(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duties on tyres and tubes so as to include thereunder certain new sizes of tyres and tubes.
- (xiii) G.S.R. 34(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to exempt power tiller tyres and tubes for aero tyres from excise duty in excess of 30 per cent *ad valorem*.
- (xix) G.S.R. 35(E) published in Gazette of India dated the 16th

January, 1991 together with an explanatory memorandum seeking to prescribe specific rates of duty on railway wagons so as to include therein certain new sizes of railway wagons.

(50) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 802(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 196/87-Cus., dated the 5th May, 1987.
- (ii) G.S.R. 803(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 256/87-Cus., dated the 2nd July, 1987.
- (iii) G.S.R. 804(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 258/87-Cus., dated the 2nd July, 1987.
- (iv) G.S.R. 805(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 260/87-Cus., dated the 2nd July, 1987.
- (v) G.S.R. 806(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 262/87-Cus., dated the 2nd July, 1987.
- (vi) G.S.R. 807(E) published in Gazette of India dated the 21st September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 3/88-Cus., dated the 14th January, 1988.
- (vii) G.S.R. 857(E) and G.S.R. 858(E) published in Gazette of India dated the 23rd October, 1990 together with an explanatory memorandum regarding exemption to a motor car when imported into India by an Indian repatriate from Iraq or Kuwait through the land customs

station at Attari and Amritsar from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (viii) G.S.R. 943(E) and G.S.R. 944(E) published in Gazette of India dated the 12th December, 1990 together with an explanatory memorandum regarding exemption to goods specified in the Annexure to the notification when imported into India for the purposes of use in the manufacture of jewellery for export out of India, by or on behalf of a hundred per cent export oriented undertaking from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ix) G.S.R. 5(E) published in Gazette of India dated the 3rd January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990.
- (x) G.S.R. 971(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to prescribe concessional rate of basic duty of customs on goods specified in the table annexed to the Notification when imported from Bangladesh.
- (xi) G.S.R. 973(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 291/84-Cus., dated the 28th December, 1984 without any time limit.
- (xii) G.S.R. 974(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 91/89-Cus., dated the 1st March, 1989.
- (xiii) G.S.R. 975(E) and G.S.R. 976(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum regarding exemption to computer equipments when imported by the recognised training institutes of the Department of Electronics for

training purpose from the basic customs duty in excess of 25 per cent *ad-valorem* on and whole of the additional and auxiliary duty of customs leviable thereon.

- (xiv) G.S.R. 989(E) published in Gazette of India dated the 20th December, 1990 together with an explanatory memorandum notifying 'Konkan Railway Project' as a project for the purpose of assessment as Project Imports.
- (xv) G.S.R. 997(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 514/86-Cus., dated the 31st December, 1986 and 333/88-Cus., dated the 31st December, 1988 upto the 31st March, 1991.
- (xvi) G.S.R. 998(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum extending the validity of Notification No. 355/85-Cus., dated the 6th December, 1985 without any time limit.
- (xvii) G.S.R. 1006(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 348/85-Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xviii) G.S.R. 1007(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 349/85-Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xix) G.S.R. 1008(E) published in Gazette of India dated the 31st December, 1990 together with an explanatory memorandum extending the validity of Notification No. 350/85-Cus., dated the 5th December, 1985 upto the 31st March, 1991.
- (xx) G.S.R. 1(E) and G.S.R. 2(E) published in Gazette of India dated the 1st January, 1991 together with an

explanatory memorandum regarding exemption to specified items of jute machinery from the basic customs duty in excess of 25 per cent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.

- (xxi) G.S.R. 28(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum seeking to provide that basic customs duty on knives and cutting blades will be equal to the rate of basic customs duty applicable to the machine or mechanical appliances with which such knife or the cutting blade is designed to be used.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 267/89-Cus., dated the 1st November, 1989.
- (xxiii) G.S.R. 30(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum regarding exemption to enhanced Luminescence Analysers for AIDS, Hepatitis and other Analytes from whole of the basic duty of customs.
- (xxiv) G.S.R. 36(E) published in Gazette of India dated the 16th January, 1991 together with an explanatory memorandum making certain amendments to Notification No. 1/91-Cus., dated the 1st January, 1991.
- (xxv) S.O. 962(E) published in Gazette of India dated the 27th December, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (xxvi) S.O. 56(E) published in Gazette of India dated the 31st January, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
- (xxvii) S.O. 65(E) published in Gazette of India dated the 4th

February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.

- (xxviii) S.O. 66(E) published in Gazette of India dated the 4th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (xxix) S.O. 79(E) published in Gazette of India dated the 7th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lira into Indian currency or *vice-versa*.
- (xxx) S.O. 83(E) published in Gazette of India dated the 8th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Deutsche Marks, French Francs and Japanese Yen into Indian currency or *vice-versa*.
- (51) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1989-90 along with Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (52) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (ii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur, for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Cachar Gramin Bank, Cachar, for the year 1989-90 together with Accounts and Auditor's Report thereon.

- (v) Report of the Magadh Gramin Bank, Gaya, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (vi) Report of the Prathma Bank, Moradabad, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (vii) Report of the Gaur Gramin Bank, Malda, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (viii) Report of the Rayalaseema Grameena Bank, Cuddapah, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (ix) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (x) Report of the Bolangir Anchalik Gramya Bank, Bolangir, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xi) Report of the Balasore Gramya Bank, Bajasore, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Etawah Kshetriya Gramin Bank, Etawah, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Pandyan Grama Bank, Sattur, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xvi) Report of the Singhbhum Kshetriya Gramin Bank,

Chaibasa, for the year 1989-90 together with Accounts and Auditor's Report thereon.

- (53) **A copy of the Gas Cylinder (First Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 50(E) in Gazette of India dated the 29th January, 1991 under sub-section (8) of section 18 of the Explosives Act, 1884.**
- (54) **A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :—**
- (i) **The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1990 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 24th May, 1990.**
 - (ii) **The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 18th September, 1990.**
 - (iii) **The Companies (Particulars of Employees) Amendment Rules, 1990 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 18th September, 1990.**
 - (iv) **The Company Law Board Members (Qualifications and Experience) Amendment Rules, 1991 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 4th January, 1991.**
- (55) **A copy of the Notification No. S.O. 723(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1990 making certain amendments in the Schedules VI and XIII to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.**
- (56) (i) **A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1989-90, along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1989-90.**

- (57) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials for the year 1989-90.
- (59) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1989-90.
- (61) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1990 under section 638 of the said Act.
- (63) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) S.O. 733(E) published in Gazette of India dated the 20th September, 1990 making certain amendments in the Import Control Order No. 16/90-93 dated the 30th March, 1990.

- (ii) S.O. 734(E) published in Gazette of India dated the 20th September, 1990 rescinding the Import Trade Control Order No. 17/90-93 dated the 30th March, 1990.
- (iii) S.O. 757(E) published in Gazette of India dated the 5th October, 1990 prohibiting the Imports and Exports of all goods from Iraq and Kuwait.
- (iv) S.O. 765(E) published in Gazette of India dated the 8th October, 1990 making certain amendments in the Import Control Order No. 1/90-93, dated the 30th March, 1990.
- (v) S.O. 790(E) published in Gazette of India dated the 12th October, 1990 making certain amendments in the Import Trade Control Order No. 15/90-93 dated the 30th March, 1990.
- (vi) S.O. 832(E) published in Gazette of India dated the 31st October, 1990 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (vii) S.O. 846(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (viii) S.O. 847(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (ix) S.O. 848(E) published in Gazette of India dated the 6th November, 1990 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 for a period of three months with effect from the 6th November, 1990.
- (x) S.O. 858(E) published in Gazette of India dated the 9th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xi) S.O. 873(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.

- (xii) S.O. 874(E) published in Gazette of India dated the 16th November, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (xiii) S.O. 904(E) published in Gazette of India dated the 23rd November, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xiv) S.O. 935(E) published in Gazette of India dated the 6th December, 1990 making certain amendments in the Import Control Order No. 9/90-93 dated the 30th March, 1990.
- (xv) S.O. 15(E) published in Gazette of India dated the 11th January, 1991 making certain amendments in the Import Trade Control Order No. 16/90-93 dated the 30th March, 1990.
- (xvi) S.O. 71(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 1/90-93 dated the 30th March, 1990 with effect from the 6th February to 30th June, 1991.
- (xvii) S.O. 72(E) published in Gazette of India dated the 5th February 1991 suspending the Import Trade Control Order No. 3/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991.
- (xviii) S.O. 73(E) published in Gazette of India dated the 5th February, 1991 suspending the Import Trade Control Order No. 7/90-93 dated the 30th March, 1990 with effect from the 6th February to the 30th June, 1991.
- (xix) S.O. 650(E) published in Gazette of India dated the 23rd August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.
- (xx) The Import (Control) (Sixth Amendment) Order, 1990 published in Notification No.S.O. 651(E) in Gazette of India dated the 23rd August, 1990.
- (xxi) S.O. 663(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 1/90-93 dated the 30th March, 1990.

- (xxii) S.O. 664(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 2/90-93 dated the 30th March, 1990.
- (xxiii) S.O. 665(E) published in Gazette of India dated the 28th August, 1990 making certain amendments in the Import Control Order No. 10/90-93 dated the 30th March, 1990.
- (64) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee Board Servants (Conduct) Amendment Rules, 1990 published in Notification No. G.S.R.709(E) in Gazette of India dated the 16th August, 1990.
- (ii) The Coffee Board Servants (Conduct) Amendment Rules, 1991 published in Notification No. G.S.R.60(E) in Gazette of India dated the 8th February, 1991.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1989-90.
- (66) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

3. Resignation of Council of Ministers

SECRETARY-GENERAL laid on the Table a copy each of the following papers:—

- (1) Letter dated the 6th March, 1991 from the Prime Minister to the President tendering his own resignation and that of his Council of Ministers.

- (2) Letter dated the 6th March, 1991 from the President to the Prime Minister accepting his resignation and the resignation of his colleagues from the Council of Ministers and requesting him to continue in Office till a new Government is formed.

4. Report of the Public Accounts Committee

Shri Sontosh Mohan Dev presented the Twenty-second Report (Hindi and English versions) of the Public Accounts Committee on 'Refunds of Central Excise Duties'.

5. Report of Committee on Public Undertakings

Shri Basudeb Acharia presented the following reports of the Committee on Public Undertakings:

- (i) 10th Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-eighth Report (Eighth Lok Sabha) on Air India—Undue benefit to private operators.
- (ii) 11th Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Sixty-third Report (Eighth Lok Sabha) on Cochin Refineries Limited.

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Purna Chandra Malik presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Fourth Report on the Ministry of Railways (Railway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Indian Railway Construction Company Limited.
- (ii) Fifth Report on Action Taken on 49th Report (Eighth Lok

Sabha) on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

7. Report of Committee of Privileges

Shri Somnath Chatterjee presented the First Report (Hindi and English versions) of the Committee of Privileges.

8. Statement by Minister — Laid on the Table

The Minister of Urban Development laid a statement regarding conversion of lease hold system of land tenure into free hold in Delhi.

9. Government Bill — Introduced

The Constitution (Seventy-fifth Amendment) Bill, 1991 (*Amendment of Article 356*)

10* Resolution — Adopted

Shri Janeshwar Mishra moved the following Resolution:—

“That this House approves the recommendations made in paragraphs 13 to 17 contained in the Third Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to the Lok Sabha on 22.2.1991.”

The Resolution was adopted.

*** 11. The Interim Budget (Railways) — 1991-92; Demands for Grants on Account (Railways) — 1991-92; Supplementary Demands for Grants (Railways) — 1990-91 and Demands for Excess Grants (Railways) — 1987-88**

The following items of business were taken up together :—

- (1) General Discussion on the Interim Budget (Railways) — 1991-92;

* *Discussed together.

- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1991-92;
- (3) Supplementary Demands for Grants Nos. 1,2,10,13 and 16, in respect of Budget (Railways) for 1990-91,
- (4) Demands for Excess Grants Nos. 9, 13 and 14 in respect of Budget (Railways) for 1987-88.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 10, 13 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1990-91, were voted in full.

All the Demands for Excess Grants Nos. 9, 13 and 14 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) 1987-88, were voted in full.

12. Government Bill — Introduced

The Appropriation (Railways) Vote on Account Bill, 1991

13. Government Bill — Passed

The Appropriation (Railways) Vote on Account Bill, 1991

The motion for consideration moved by Shri Janeshwar Mishra was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janeshwar Mishra.

The motion was adopted and the Bill was passed.

14. Government Bill — Introduced

The Appropriation (Railways) Bill, 1991.

15. Government Bill — Passed

The Appropriation (Railways) Bill, 1991.

The motion for consideration moved by Shri Janeshwar Mishra was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janeshwar Mishra.

The motion was adopted and the Bill was passed.

16. Government Bill — Introduced

The Appropriation (Railways) No. 2 Bill, 1991.

17. Government Bill — Passed

The Appropriation (Railways) No. 2 Bill, 1991.

The motion for consideration moved by Shri Janeshwar Mishra was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janeshwar Mishra.

The motion was adopted and the Bill was passed.

18. The Interim Budget (General)—1991-92; Demands for Grants on Account (General)—1991-92; Supplementary Demands for Grants (General)—1990-91; Demands for Excess Grants (General)—1987-88

The following items were taken up together:—

- (1) General Discussion on Interim Budget (General) for 1991-92;
- (2) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 88, 90, 92 to 97 in respect of the Budget (General) for 1991-92;
- (3) Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7, 9, 11, 12, 13, 14, 16, 17, 20, 22, 23, 24, 25, 26, 29, 33, 35, 37, 40, 41, 44, 45, 46, 47, 49, 51, 53, 59, 61, 67, 68, 69, 70, 72, 73, 74, 75, 76, 77, 78, 82, 86, 88, 90, 91, 92; 93, 94 and 95 in respect of the Budget (General) for 1990-91;
- (4) Demands for Excess Grants Nos. 9, 10, 11, 12, 13, 14, 22, 37, 67, 74, 88, 91 and 92 in respect of the Budget (General) for 1987-88.

All the Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 88, 90, 92 to 97 (both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 5 of the printed List of Demands for Grants on Account (General) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7, 9, 11, 12, 13, 14, 16, 17, 20, 22, 23, 24, 25, 26, 29, 33, 35, 37, 40, 41, 44, 45, 46, 47, 49, 51, 53, 59, 61, 67, 68, 69, 70, 72, 73, 74, 75, 76, 77, 78, 82, 86, 88, 90, 91, 92, 93, 94 and 95 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1990-91, were voted in full.

All the Demands for Excess Grants Nos. 9, 10, 11, 12, 13, 14, 22, 37, 67, 74, 88, 91 and 92 (both Revenue Account and Capital Account) in respect of Budget (General) for the amount shown under column 3 of the printed List of Demands for Excess Grants (General) for 1987-88, were voted in full.

19. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1991.

20. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1991.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

21. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1991

22. Government Bill—Passed

The Appropriation (No. 2) Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

23. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1991

24. Government Bill—Passed

The Appropriation (No. 3) Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

25. Government Bill—Passed

The Finance Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

*26. Statutory Resolution

Shri Kalyan Singh Kalvi moved the following Resolution:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 11th May, 1987 by the President under article 356 of the Constitution with respect to the State of Punjab; this House accords approval for fixing under the said sub-section (3) the sum of one thousand crores of rupees as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section(1) of the said section 65.”

The Resolution was adopted.

* Discussed together.

***27. The Punjab Budget—1991-92; Demands for Grants on Account (Punjab)—1991-92; Supplementary Demands for Grants (Punjab)—1990-91**

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Punjab for
 - 1991-92;
- (2) Demands for Grants on Account Nos. 1 to 30 in respect of Budget for the State of Punjab for 1991-92;
- (3) Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 12 to 17, 21 to 23, 25, 27, 29, and 30 in respect of the Budget for the State of Punjab for 1990-91.

All the Demands for Grants on Account Nos. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Punjab) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 5, 7, 9, 12 to 17, 21 to 23, 25, 27, 29 and 30 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1991-92, were voted in full.

28. Government Bill — Introduced

The Punjab Appropriation (Vote on Account) Bill, 1991

29. Government Bill — Passed

The Punjab Appropriation (Vote on Account) Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

• Discussed together.

30. Government Bill — Introduced*The Punjab Appropriation Bill, 1991***31. Government Bill — Passed***The Punjab Appropriation Bill, 1991*

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

***32. Statutory Resolutions — Adopted**

(1) Shri Subodh Kant Sahay moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 27th November, 1990, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 27th May, 1991.”

On the Resolution the House divided, Ayes **229; Noes **107. Accordingly, the Resolution was adopted.

*(2) Shri Kalyan Singh Kalvi moved the following Resolution:—

“That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 27th November, 1990 by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one thousand and one hundred crores of rupees as the maximum

* Discussed together.

** Subject to correction.

amount which the Assam State Electricity Board may at any time have on loan under sub-section (1) of the said section 65.”

The Resolution was adopted.

***33. The Assam Budget — 1991-92; Demands for Grants on Account (Assam) 1991-92; Supplementary Demands for Grants (Assam) — 1990-91**

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Assam for 1991-92;
- (2) Demands for Grants on Account Nos. 1 to 70 in respect of Budget for the State of Assam 1991-92;
- (3) Supplementary Demands for Grants Nos. 3, 6, 7, 9, 10, 11, 12, 14 to 21, 25, 26, 27, 29, 32 to 36, 38 to 43, 45, 47, 48, 52 to 56, 59, 60, 62, 64 and 65 in respect of the Budget for the State of Assam for 1990-91.

All the Demands for Grants on Account Nos. 1 to 70 (both Revenue Account and Capital Account) in respect of the Budget for the State of Assam for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Assam) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 3, 6, 7, 9, 10, 11, 12, 14 to 21, 25, 26, 27, 29, 32 to 36, 38 to 43, 45, 47, 48, 52 to 56, 59, 60, 62, 64 and 65 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Assam) for 1990-91, were voted in full.

34. Government Bill — Introduced

The Assam Appropriation (Vote on Account) Bill, 1991

* Discussed together

35. Government Bill — Passed*The Assam Appropriation (Vote on Account) Bill, 1991*

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

36. Government Bill — Introduced*The Assam Appropriation (No. 2) Bill, 1991***37. Government Bill — Passed***The Assam Appropriation (No. 2) Bill, 1991*

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

38. The Tamil Nadu Budget—1991-92 Demands for Grants on Account (Tamil Nadu)—1991-92; Supplementary Demands for Grants (Tamil Nadu)—1990-91.

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Tamil Nadu for 1991-92;
- (2) Demands for Grants on Account Nos. 1 to 24 and 26 to 62 in respect of Budget for the State of Tamil Nadu for 1991-92.
- (2) Supplementary Demands for Grants Nos. 1 to 14, 17 to 24, 26

to 34, 36 to 38, 40 to 42, 44 to 53, 55, 56, 58 and 59 in respect of the Budget for the State of Tamil Nadu for 1990-91.

All the Demands for Grants on Account Nos. 1 to 24 and 26 to 62 (both Revenue Account and Capital Account) in respect of the Budget for the State of Tamil Nadu for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Tamil Nadu) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 14, 17 to 24, 26 to 34, 36 to 38, 40 to 42, 44 to 53, 55, 56, 58 and 59 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Tamil Nadu) for 1990-91, were voted in full.

39. Government Bill—Introduced

The Tamil Nadu Appropriation (Vote on Account) Bill, 1991

40. Government Bill—Passed

The Tamil Nadu Appropriation (Vote on Account) Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yaswant Sinha.

The motion was adopted and the Bill was passed.

41. Government Bill—Introduced

The Tamil Nadu Appropriation Bill, 1991

42. Government Bill—Passed

The Tamil Nadu Appropriation Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

43. The Jammu and Kashmir Budget—1991-92; Demands for Grants on Account (Jammu & Kashmir)—1991-92; Supplementary Demands for Grants (Jammu and Kashmir)—1990-91.

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Jammu & Kashmir for 1991-92.
- (2) Demands for Grants on Account Nos. 1 to 27 in respect of Budget for the State of Jammu and Kashmir for 1991-92.
- (3) Supplementary Demands for Grants Nos. 1, 3, 5 to 7, 11 to 24, 26 and 27 in respect of Budget for the State of Jammu & Kashmir for 1990-91.

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of Budget for the State of Jammu and Kashmir for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Jammu and Kashmir) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3, 5 to 7, 11 to 24, 26 and 27 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Jammu and Kashmir) for 1990-91, were voted in full.

44. Government Bill—Introduced

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991.

45. Government Bill—Passed

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

46. Government Bill—Introduced

The Jammu and Kashmir Appropriation No. 2 Bill, 1991.

47. Government Bill—Passed

The Jammu and Kashmir Appropriation No. 2 Bill, 1991.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

48. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 9 March, 1991 from Shri Anil Shastri, an elected member from Varanasi constituency of Uttar Pradesh, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 9 March, 1991.

49. The Pondicherry Budget-1991-92; Demands for Grants on Account Pondicherry-1991-92; Supplementary Demands For Grants (Pondicherry)-1990-91

The Following items were taken up together:—

- (1) General Discussion on the Budget for the Union Territory of pondicherry for 1991-92;
- (2) Demands for Grants on Account Nos. 1 to 31 in respect of Budget for the Union Territory of Pondicherry for 1991-92;
- (3) Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 10 to 29 and 31 in respect of Budget for the Union territory of Pondicherry for 1990-91.

All the Demands for Grants Nos. 1 to 31 (both Revenue Account and Capital Account) in respect of Budget for the Union Territory of Pondicherry for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Pondicherry) for 1991-92, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 6, 10 to 29 and 31 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Pondicherry) for 1990-91, were voted in full.

50. Government Bill—Introduced

**51. The Pondicherry Appropriation (Vote on Account) Bill, 1991
Government Bill—Passed**

The Pondicherry Appropriation (Vote on Account) Bill, 1991

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

52. Government Bill—Introduced

The Pondicherry Appropriation Bill, 1991

53. Government Bill—Passed*The Pondicherry Appropriation Bill, 1991*

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

54. Government Bill—Passed*The Constitution (Seventy-Fifth Amendment) Bill, 1991 (Amendment of article 356)*

The motion for consideration of the Bill was moved by Shri Subodh Kant Sahay.

On the motion for consideration of the Bill, the House divided: Ayes *299; Noes *8. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes *306; Noes *4.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Subodh Kant Sahay.

On the motion the House divided, Ayes *321; Noes *4. The

* Subject to correction.

motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

12.55 p.m.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th March, 1991)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 12, 1991/Phalguna 21, 1912 (Saka)

No. 109

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

A copy of the Report (Hindi and English versions) on the Ninth General Elections to the House of the People in India—1989 (Statistical).

- (2) A copy each of the following papers (Hindi and English versions) under-sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1989-90.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Governors (Allowances and Privileges) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 64(E) in Gazette of India dated the

13th February, 1991 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1989-90 under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1989-90.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Canara Bank Officer Employees' (Discipline and Appeal) (Second Amendment) Regulations, 1988 published in Notification No. IRP. Dp. 403-88/GSR in Gazette of India dated the 10th December, 1988.
- (ii) Amendments to the Canara Bank (Officers') Service Regulations, 1979.

- (iii) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1988 published in Gazette of India dated the 31st December, 1988.
- (iv) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1990 published in Notification No. G.S.R. 470/S/0090/PD:IRD(O) in Gazette of India dated the 5th May, 1990.
- (v) The Allahabad Bank Officer Employees' (Discipline and Appeal) Regulations, 1989 published in Notification No. Legal/1/89 in Gazette of India dated the 6th January, 1990.
- (vi) Amendments to the Central Bank of India (Officers') Service Regulations, 1979.
- (vii) The Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 1988 published in Notification No. Advt./III/IV/(38)1/88 in Gazette of India dated the 22nd October, 1988.
- (viii) Amendments to the Bank of India (Officers') Service Regulations, 1979 published in Gazette of India dated the 17th March, 1990.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Amendment to Corporation Bank (Officers') Service Regulations, 1982.
- (ii) The Oriental Bank of Commerce Officer Employees (Discipline and Appeal) Regulations, 1982 published in Notification No. 3905 in Gazette of India dated the 12th November, 1988.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1989-90.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 11th March, 1991, Rajya Sabha adopted a motion—further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 1989 upto the first day of the last week of the Hundred and Sixtieth Session of the Rajya Sabha.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (6) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.

* At 5.20, P.M.

- * (7) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (8) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (9) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (10) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1991, passed by Lok Sabha on 11th March, 1991.
- * (11) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (12) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (No. 2) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (13) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (14) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (15) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- * (16) That Rajya Sabha had no recommendations to make to Lok

Sabha in regard to the Jammu and Kashmir Appropriation (No. 2) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.

- *(17) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (Vote on Account) Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- *(18) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1991, passed by Lok Sabha on the 11th March, 1991.
- *(19) That at its sitting held on the 12th March, 1991, Rajya Sabha agreed without any amendment to the Constitution (Seventy-fifth Amendment) Bill, 1991 passed by Lok Sabha on the 11th March, 1991.

*3. Assent to Bill

Secretary-General laid on the Table the Constitution (Sixty-eighth Amendment) Bill, 1991 passed by the Houses of Parliament during the current session and assented to.

4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

I. SHRI ANADI CHARAN DAS laid the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report on the Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes which visited Bombay, Cochin and Lakshadweep during December, 1990.
- (ii) Report on the Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes which visited Calcutta, Andaman and Nicobar Islands and Madras during December, 1990.

II. SHRI ANADI CHARAN DAS presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Civil Aviation Reservations for the employment of Scheduled Castes and Scheduled Tribes in Indian Airlines.

5. Government Bill—Withdrawn

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991.

6. Government Bill—Introduced

*The Salary, Allowances and Pension of Members of Parliament
(Second Amendment) Bill, 1991*

The motion for leave to introduce the Bill moved by Shri Satya Prakash Malaviya was opposed. On the motion the House divided, Ayes *299; Noes *9. The motion was, accordingly, adopted and the Bill was introduced.

(Lok Sabha adjourned at 12 noon and re-assembled at 5 P.m.)

7. Government Bill—Passed

*The Salary, Allowances and Pension of Members of Parliament
(Second Amendment) Bill, 1991*

The motion for consideration moved by Shri Satya Prakash Malaviya was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satya Prakash Malaviya.

Shri A.K. Roy took part in the debate.

* Subject to correction.

The motion was adopted and the Bill, as amended, was passed.

8. Report of the Committee of Privileges

Shri Somnath Chatterjee laid on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

9. Statutory Resolution—Adopted

Shri Satya Prakash Malaviya moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987, in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1991.”

The following members took part in the debate:—

- (1) S. Kirpal Singh
- (2) S. Atinder Pal Singh
- (3) Prof. Vijay Kumar Malhotra
- (4) Smt. Rajinder Kaur Bulara
- (5) Shri Indrajit Gupta
- (6) Prof. N.G. Ranga
- (7) Shri I.K. Gujral
- (8) Dr. Thambi Durai
- (9) Shri Saifuddin Choudhury
- (10) Shri Kamal Chaudhry
- (11) Kumari Mayawati
- (12) Shri Rajdev Singh
- (13) Shri Nani Bhattacharya
- (14) Shri Inderjit
- (15) Shri Nathu Ram Mirdha
- (16) Shri Chitta Basu

Shri Chandra Shekhar replied to the debate.

The Resolution was adopted.

10. Announcement by Speaker

The Speaker made the following announcement:—

'Hon'ble Members, I have received on 28th February, 1991, a notice of the following motion dated 27th February, 1991 signed by Prof. Madhu Dandavate and 107 other Members of the House for presenting an address to the President of India for the removal of Justice V. Ramaswamy of the Supreme Court of India, from the office of the Judge of the Supreme Court of India, under Article 124(4) of the Constitution of India read with section 3 of the Judges (Inquiry) Act, 1968:—

"This House resolves that an address be presented to the President for the removal from office of Justice V. Ramaswamy of the Supreme Court of India for his following acts of Misbehaviour:—

1. That during his tenure as Chief Justice, Punjab and Haryana between November 1987 and October 1989, Justice V. Ramaswamy personally got purchased carpets and furniture for his residence and for the High Court costing about Rs. 50 lacs from public funds from hand-picked dealers at highly inflated prices. This was done without inviting public tenders and by privately obtaining a few quotations, most of which were forged or bogus.
2. That he also got payments made to hand-picked dealers for furniture and carpets ostensibly purchased for his residence which were never delivered.
3. That he misappropriated some of the furniture, carpets and other items purchased from Court funds for his official residence costing more than Rs. 1,50,000 and did not account for the same at all.
4. That he replaced several items of furniture, carpets and suitcases etc. of a value of more than Rs. 30,000 which had been purchased by him for his official residence from public funds, by old and inferior quality items, with the object of deriving undue benefit for himself.

5. That he purchased from public funds more than Rs. 13 lakhs worth of furniture and other associated items for his official residence at Chandigarh even though he was entitled to furniture worth Rs. 38,500/- only. That in the process, he wilfully evaded several rules, and sanctioned money for such purchases by splitting up bills.
6. That he got purchased 25 silver maces for the High Court at a cost of Rs. 3,60,000/- from a firm at his home town in Madras at highly inflated prices without inviting competitive quotations. This was done even after the other judges of the High Court had opposed the purchase of these maces on the ground that they were wholly unnecessary and appeared to be a relic of the colonial past.
7. That he misused public funds to the extent of Rs. 9.10 lakhs by making the court pay for non official calls made on his residential telephones at Chandigarh during his 22-1/2 months in office as Chief Justice of Punjab and Haryana High Court.
8. That he abused his authority as Chief Justice to make the Punjab and Haryana High Court pay Rs. 76,150 for even his residential telephones at Madras.
9. That he misused his staff cars provided to him by taking them from Chandigarh to hill stations for vacations and to Madras for his son's wedding and spent more than Rs. one lakh of public money for paying for the petrol of these staff cars. He even got himself paid for false petrol bills and other false bills relating to car repairs, etc.
10. That he sanctioned as official the pleasure trips or the trips made for his own personal work by his subordinate staff to places like Madras, Mussourie, Manali etc., even though there was no official work to be done in those places.
11. That he gave four unjustified promotions each within 18 months to several members of the subordinate staff of the High Court whom he misused for aiding and abetting his above acts done for his personal gain."

Having found the motion in order, I have admitted the same. Pursuant to sub-section (2) of section 3 of the Judges (Inquiry) Act, 1968, I have constituted for the purpose of making an investigation into the grounds on which the removal of Justice V. Ramaswamy is prayed for, a Committee consisting of the following 3 Members:—

- (1) Hon'ble Justice P.B. Sawant,
Supreme Court of India.
- (2) Hon'ble Justice P.D. Desai,
Chief Justice of the High Court at Bombay.
- (3) Hon'ble Justice O. Chinnappa Reddy,
Former Judge of the Supreme Court of India.

The Committee shall submit its report as early as practicable. The motion shall remain pending till the report of the Inquiry Committee is received.

(Lok Sabha adjourned *sine die* at 7.47 P.M.)

K.C. RASTOGI,
Secretary-General.